

HIGH COURT OF TRIPURA
AGARTALA

Order No. 106

Dated, Agartala, the 26th April, 2017

In terms of the Judgment dated 09.03.2017 passed by the Hon'ble Supreme Court of India in Criminal Appeal No.509 of 2017 (*Hussain and Anr. versus Union of India*) and Criminal Appeal No.511 of 2017 (*Aasu versus State of Rajasthan*), the High Court has been pleased to issue the following directions: –

01. Bail Applications be disposed of normally within one week;
02. Magisterial trials, where accused are in custody, be normally concluded within six months and sessions trials, where accused are in custody, be normally concluded within two years;
03. Efforts be made to dispose of all the cases pending for five years or more by the end of the year;
04. As a supplement to Section 436A, but consistent with the spirit thereof, if an undertrial has completed period of custody in excess of the sentence likely to be awarded if conviction is recorded, such undertrial must be released on personal bond. Such an assessment must be made by the concerned trial courts from time to time.
05. The above time-schedule shall be the touchstone for assessment of judicial performance in the annual confidential reports.

By order,

Sd/–

(S. G. CHATTOPADHYAY)
REGISTRAR GENERAL

No.F. 40 (22)-HCT/BENCH/SUB.JUD/2017/8260-87 . April 26, 2017

Copy to: –

01. The District & Sessions Judge, South Tripura Judicial District, Belonia/West Tripura Judicial District, Agartala/North Tripura Judicial District, Dharmanagar/Unakoti Judicial District, Kailashahar/Gomati Judicial District, Udaipur for information and compliance. They are requested to circulate the same amongst all the Judicial Officers under their respective judgeships for information and compliance;
02. The Judge, Family Court, Agartala, West Tripura Judicial District/Kailashahar, Unakoti Judicial District/Udaipur, Gomati Judicial District for information and compliance. They are requested to circulate the same amongst all the Judicial Officers under their respective judgeships for information;

03. The Registrar (Vigilance), High Court of Tripura, Agartala;
04. The Registrar (Judicial), High Court of Tripura, Agartala;
05. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
06. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
07. The Joint Registrar, High Court of Tripura, Agartala;
08. The Deputy Registrar(s), High Court of Tripura, Agartala;
09. The Chief Librarian, High Court of Tripura, Agartala;
10. The Secretary to the Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
11. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
12. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
- ✓ 13. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to upload this order in the website of the High Court of Tripura;**
14. The Superintendent, Statement/Vigilance Section, High Court of Tripura, Agartala for information and necessary action; and
15. Order File.


26.4.17
REGISTRAR GENERAL